

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 30th JANUARY, 2024, 10:30 A.M.

CP (IB) No. 49/CB/2022

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Punjab National Bank -Vs- Prashanta Chandra Ratha
Under Section	95 (1) IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. S. Jena, FCS.

For Respondent (s) Mr. S. K. Acharya, Adv.
Ms. S. Pholgu, Adv.
Mr. A. Agarwal, Adv.
Mr. J. Joshi, Adv.
Ms. J. Sahoo Adv

ORDER

Ld. Authorised Representative, FCS, Mr. S. Jena appears for the Financial Creditor. Ld. Counsel, Mr. S. K. Acharya appearing for the Respondent/ Personal Guarantor. Respondent counsel represented that he already filed objection to the RP report and hardcopy also filed in the Registry on 15.01.2024. The RP report and objections are not displayed in the DMS Portal. Hence, both sides counsel are directed to touch with the Registry and Registry is also directed to verify the same and upload the documents in e-portal. List the matter for hearing on 13.02.2024.

S

Kaushalendra Kumar Singh
Member (Technical)

S

P. Mohan Raj
Member (Judicial)